

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
Civil Secretariat, Srinagar/Jammu

Notification

Jammu, the 12th of January, 2024

S.O 59 .-In exercise of the powers conferred as contained in sub-section (1) of Section 20 of the Code of Criminal Procedure, 1973, the Government hereby appoints Mr. Jagdish Raj Sharma, Naib Tehsildar, Neel, of District Ramban to be the Executive Magistrate, who shall exercise all the powers of an Executive Magistrate within his territorial jurisdiction.

By Order of the Government of Jammu and Kashmir.

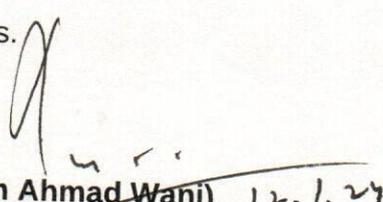
Sd/-
(Achal Sethi)
Secretary to Government

No. LAW-Powr/13/2021-10

Copy to the:-

Dated: -12-01-2024

- 1) Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
- 2) Divisional Commissioner, Jammu.
- 3) Administrative Secretary, Revenue Department.
- 4) District Magistrate Ramban. This is with Reference to letter No. **ADMR/1837** dated **11-01-2024**
- 5) General Manager, Government Press, Jammu for publication in an extraordinary issue of the Government Gazette.
- 6) Concerned Naib Tehsildar.
- 7) SO section, Department of Law, Justice and Parliamentary Affairs.
- 8) Incharge Website


(Shamim Ahmad Wani) 12.1.24
Senior Law Officer
Department of Law, Justice and P.A

